

[PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY
PART – II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
Notification

New Delhi, 10th day of February, 2010.

G.S.R. 68 (E) – In exercise of the powers conferred by sub-section (1) of section 642 read with section 610B of the Companies Act, 1956, the Central Government hereby makes the following rules further to amend the Companies (Central Government's) General Rules and Forms, 1956, namely: –

1. (1) These rules may be called the Companies (Central Government's) General Rules and Forms (Amendment), 2010.

(2) These rules shall come into force on the 14th day of March, 2010.

2. In the Companies (Central Government's) General Rules and Forms, 1956, in Annexure 'A,' for Form No. 32, the following Form shall be substituted, namely:-

FORM NO. 32

[Pursuant to sections 303(2), 264(2) or 266(1)(a) and 266(1)(b)(iii) of the Companies Act, 1956]

Particulars of appointment of Managing Director, directors, manager and secretary and the changes among them or consent of candidate to act as a Managing Director or director or manager or secretary of a company and/ or undertaking to take and pay for qualification shares

Note - All fields marked in * are to be mandatorily filled.

1. *This form is for New company Existing company

2. (a) *Form 1A reference number (Service request number (SRN) of Form 1A) or corporate identity number (CIN) of company

(b) Global location number (GLN) of company

Pre-fill

3. (a) Name of the company

(b) Address of the registered office of the company

(c) e-mail ID of the company

4. Number of Managing Director, director(s) for which the form is being filed

5. Details of the Managing Director, director(s) of the company

I. Details of the Managing Director or director of the company

Director identification number (DIN)

Pre-fill

Name

Father's name

Present residential address

Nationality

Date of birth

Appointment Cessation Change in designation

Designation

Date of appointment or change in designation

(DD/MM/YYYY)

Category

Whether chairman, executive director, non-executive director

Chairman Executive director Non-executive director

DIN of the director to whom the appointee is alternate

Pre-fill

Name of the director to whom the appointee is alternate

Name of the company or institution whose nominee the appointee is

e-mail ID of director

In case of cessation

Hereby confirmed that the above mentioned Director Managing Director is not associated with the company

with effect from (DD/MM/YYYY) due to

6. Number of manager(s), secretary(s) for which the form is being filed

7. Details of the manager or secretary of the company

I. Details of the manager or secretary of the company

Income-tax permanent account number (PAN) Appointment Cessation

Whether the secretary is a member of ICSI Yes No

Whether associate or fellow Associate Fellow

Membership number of the secretary

First name

Middle name

Last name

Father's name

First name

Middle name

Last name

Present residential address Line I

Line II

City

State Pin code

ISO country code

Country

Phone Fax

Date of birth (DD/MM/YYYY)

Designation

Date of appointment or cessation (DD/MM/YYYY)

e-mail ID of manager or secretary

8. Whether the form is being filed for Managing Director, director(s) who ceased to be associated with the company on or before 31st October, 2006 and do not have DIN (refer instruction kit for details) Yes No

9. If yes, mention the number of Managing Director, director(s) for whom the form is being filed

10. Details of the Managing Director, director(s)

I. Details of the Managing Director or director of the company			
First name	<input type="text"/>		
Middle name	<input type="text"/>		
Last name	<input type="text"/>		
Father's name			
First name	<input type="text"/>		
Middle name	<input type="text"/>		
Last name	<input type="text"/>		
Present residential address			
Address	Line I	<input type="text"/>	
	Line II	<input type="text"/>	
City	<input type="text"/>		
State	<input type="text"/>	Pin code	<input type="text"/>
ISO country code	<input type="text"/>		
Country	<input type="text"/>		
Phone	<input type="text"/>	Fax	<input type="text"/>
Nationality	<input type="text"/>	Date of birth	<input type="text"/> (DD/MM/YYYY)
Income-tax PAN	<input type="text"/>	Voter identity card number	<input type="text"/>
Passport number	<input type="text"/>	Driving licence number	<input type="text"/>
Date of appointment	<input type="text"/> (DD/MM/YYYY)		
Designation	<input type="text"/>	Category	<input type="text"/>
Whether chairman, executive director, non-executive director			
<input type="checkbox"/> Chairman <input type="checkbox"/> Executive director <input type="checkbox"/> Non-executive director			
DIN of the director to whom the person was alternate	<input type="text"/>	<input type="button" value="Pre-fill"/>	
Name of the director to whom the person was alternate	<input type="text"/>		
Name of the company or institution whose nominee the person was	<input type="text"/>		
e-mail ID	<input type="text"/>		
Hereby confirmed that the above mentioned <input type="radio"/> Director <input type="radio"/> Managing Director is not associated with the company			
with effect from <input type="text"/> (DD/MM/YYYY) due to <input type="text"/>			

Verification I

- 1. *I confirm that the information given above is true to the best of my knowledge and belief.
- 2. It is hereby confirmed that the appointed director(s) whose particulars are given above, has given a declaration in writing to the company that he/ she is not restrained/ disqualified/ removed of, for being appointed as director of a company under the provisions of the Companies Act, 1956 including sections 203, 274 and 388E of the said Act.
- 3. It is also hereby confirmed that the consent of the appointee Managing Director, director(s) has been filed as an attachment to this eForm (applicable only in the case of a public company).

Attachments

- 1. Evidence of payment of stamp duty where qualification shares is involved (This will be mandatory only if the director giving consent agrees to pay for at least one share)
 - 2. Consent(s) of the appointee Managing Director, director(s)
 - 3. Declaration regarding qualification shares
 - 4. Evidence of cessation
 - 5. Optional attachment(s) - if any
- List of attachments

Verification II

To the best of my knowledge and belief, the information given in this form and its attachments is correct and complete.

- I have been authorised by the Board of directors' resolution number dated (DD/MM/YYYY) to sign and submit this form.
- I am authorised to sign and submit this form.

To be digitally signed by

Managing Director or director or manager or secretary of the company
(In case of an existing company, person signing the form should be different from the person in whose respect the form is being filed)

*Designation

*DIN of the director or Managing Director; or
Income-tax PAN of the manager; or
Membership number, if applicable or income-tax PAN of the secretary
(secretary of a company who is not a member of ICSI, may quote his/ her income-tax PAN)

Certificate

It is hereby certified that I have verified the above particulars (including attachment(s)) from the records of

and found them to be true and correct. I further certify that all required attachment(s) have been completely attached to this form.

- Chartered accountant (in whole-time practice) or Cost accountant (in whole-time practice) or
- Company secretary (in whole-time practice)

*Whether associate or fellow Associate Fellow

*Membership number or certificate of practice number

For office use only:

eForm Service request number (SRN) eForm filing date (DD/MM/YYYY)

This e-Form is hereby registered

Digital signature of the authorising officer

Date of signing (DD/MM/YYYY), .

[F No 1/ 08 /2009 CL.V]

Renuka Kumar,
Joint Secretary.

Note: The principal rules were published vide number G.S.R. 432A, dated the 18th February, 1956 and were last amended vide number G.S.R 649 (E) dated 8th September, 2009.